Import restrictions by EU and other countries

1120. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the European Union (EU) from January this year has started disallowing import of our rice due to presence of tricyclazole which is a common fungicide beyond 0.01 parts per million when the earlier tolerance level was 1 ppm or 1 mg/kg which has now become 1 mg/ 100 kg;
- (b) whether recently Saudi Arabia also stopped our shipment of chillis, cardamom, etc.;
- (c) whether it is not a ploy by the EU, Saudi Arabia and other countries to stop India's exports on one pretext or the other; and
 - (d) if so, how Government is planning to address this issue?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY): (a) With effect from 1st January 2018, the European Union has reduced the Maximum Residue Limit (MRL) for Tricyclazole in rice to the Level of Determination (LOD) *i.e.* 0.01 mg/kg from the earlier limit of 1 mg/kg. Import of rice into European Union is allowed subject to compliance with this new measure, which is not India-specific and applies to all the exporters of rice to EU.

- (b) Yes, Sir. During the current year, Saudi Arabia has detained some cardamom consignments from India due to detection of pesticide residues above the permitted limits.
- (c) No, Sir. The exports of food products have to comply with the food safety norms of the importing countries, which are not India-specific and apply to all the exporting countries.
 - (d) Does not arise in view of (c) above.

Patent agent density

1121. SHRI MD. NADIMUL HAQUE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the country has a poor patent agent density even after the introduction of the National Intellectual Property Rights (IPR) Policy, 2016;